

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10354/2026

[Arising out of impugned final judgment and order dated 29-04-2026 in HCWP No. 137/2026 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

MANOJ KUMAR & ANR.

Respondent(s)

IA No. 167875/2026 - EXEMPTION FROM FILING O.T.

IA No. 167870/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 22-06-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

HON'BLE MR. JUSTICE SANJEEV SACHDEVA

(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :

Mr. Sharan Dev Thakur, Sr. Advocate, A.A.G.

Mr. Shaurya Sahay, AOR

Mr. Ashish Singh, Adv.

Mr. Aman Jaiswal, Adv.

Ms. Sharvi Sharma, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Issue notice, returnable in eight weeks.
2. In the meanwhile, the impugned order insofar as it relates to the imposition of cost of Rs. 10 lakhs on the petitioners as mentioned in paragraph nos. 13 and 16 of the impugned order, shall remain stayed.

(NISHA KHULBEY)
COURT MASTER(SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER(NSH)